

SHRI GULAM MOHAMMAD BAKSHI (Srinagar): May I ask a question on the subject of the call attention notice?

MR. SPEAKER: He must take advance interest in it and give notice. Only those whose names are printed in the list are allowed questions.

12.37 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATIONS RE. RULES UNDER
MERCHANT SHIPPING ACT ETC.

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg:

(1) to re-lay on the Table a copy of the Shipping Development Fund (Loans) Amendment Rules, 1968, published in Notification No. G.S.R. 665 in Gazette of India, dated the 6th April, 1968, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1046/68].

(2) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Safety Convention Certificate) Rules, 1968, published in Notification No. G.S.R. 814 in Gazette of India, dated the 4th May, 1968.

(ii) The Merchant Shipping (Radio Direction Finders) Rules, 1968, published in Notification No. G.S.R. 1283 in Gazette of India, dated the 13th July, 1968.

[Placed in Library. See No. LT-1656/68.]

AIRCRAFT (AMENDMENT) RULES, 1968

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1968, published in Notification No. G.S.R. 1392 in Gazette of India, dated the 27th July, 1968 under section 14-A of the Aircraft Act, 1934, together with an explanatory Note. [Placed in Library. See No. LT-1657/68].

WEST BENGAL AGRICULTURAL PESTS AND DISEASES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Shinde, I beg to lay on the Table a copy of the West Bengal Agricultural Pests and Diseases Act, 1968 (President's Act No. 22 of 1968) published in Gazette of India, dated the 8th July, 1968 under sub-section (3) of section 3 of West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1658/68].

SHRI S. M. BANERJEE (Kanpur): What about a statement by the Railway Minister?

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F. 60/LRO/67 in Delhi Gazette, dated the 21st September, 1967.

(ii) Notification No. F. 60/LRO/67 published in Delhi Gazette, dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967.

[Placed in Library. See No. LT-1659/68.]

(2) A statement showing reasons for delay in laying the above Notifications.

SALAR JUNG MUSEUM (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): I beg to lay on the Table a copy of Salar Jung Museum (Amendment) Rules, 1968, published in Notifica-